

ITEM NO.55 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015
UNION OF INDIA & ORS. Petitioner(s)

VERSUS

S.M. HASEEB & ORS. Respondent(s)

WITH

SLP(C) No. 9686/2015
Interim Relief and Office Report)

SLP(C) No. 9889/2015
Interim Relief and Office Report)

SLP(C) No. 18440/2015
Interim Relief and Office Report)

Date : 31/08/2016 This petition was called on for hearing today.

For Petitioner(s)
Mr Nishanth Patil, Adv.

Mr. Shreekant N. Terdal, Adv.

For Respondent(s)

Mr. Kiran Kumar Jaipuria, Adv.

Mrs Rani Chhabra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP(C) No. 18440/2015

Deleted.

SLP(C) NO.9351/2015

Ld. Counsel for the petitioner to take fresh steps to
effect service on respondent nos. 1 and 2 within two weeks
time. Notices thereafter be issued.

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Item No.55

Despite orders, spare copies for service of respondent
nos. 3 to 10 have not been filed.

Let the matter be placed before the Hon'ble Judge in
Chambers for further directions.

SLP(C) NO.9686/2015

Respondent no.1 has not filed counter affidavit despite
last opportunity having been granted, as such, further
opportunity is declined.

Despite orders, spare copies for service of respondent
nos. 2 to 16 have not been filed.

Let the matter be placed before the Hon'ble Judge in
Chambers for further directions.

SLP(C) NO.9989/2015

Respondent no.1 has not filed counter affidavit despite
last opportunity having been granted, as such, further
opportunity is declined.

Spare copies for service of respondent nos. 2 to 5, 7 to
10 and 12 to 16 have not been filed though last opportunity
was granted on the previous date.

Let the matter be placed before the Hon'ble Judge in
Chambers for further directions.

(PAWAN DEV KOTWAL)

Registrar